

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).9293/2018

(Arising out of impugned final judgment and order dated 06-11-2017 in Civil Misc. Review Application No.197551/2017 in Writ-B No.7572/2017 passed by the High Court Of Judicature At Allahabad)

GHANSHYAM DUBEY

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.37158/2018-EXEMPTION FROM FILING O.T.)

WITH SLP(C) No.D4219/2018 (XI)

(FOR ADMISSION and I.R. and IA No.37166/2018-CONDONATION OF DELAY IN FILING SLP and IA No.37164/2018-CONDONATION OF DELAY IN REFILING SLP)

Date : 05-10-2018 These petitions were called on for hearing today.
CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s) Mr. Shyam Divan, Sr. Adv.
Mr. Manoj K. Mishra, AOR
Mr. Umesh Dubey, Adv.
Mr. Jyoti Mishra, Adv.
Mr. Sukumar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

In the meantime, the parties are directed to maintain *status quo*, as it exists today.

(SANJAY KUMAR-II)
COURT MASTER (SH)

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR